

उस के मेम्बरों के नाम ये हैं :

विज्ञान के विशेषज्ञ लोग ये हैं :

डाक्टर ऐस० ऐच० भटनागर, डा० डी० ऐस० कोठारी, डा० बेनी प्रसाद, डा० के० ऐन० भाल, डा० जे० सी० घोष, प्रो० ऐम० मुजीब, डा० के० मित्रा ।

जो लोग फिलालाजिस्ट हैं उन के नाम ये हैं :

डा० सी० आर० रेड्डी, डा० ऐस० के० चटर्जी, आचार्य नरेन्द्र देव, श्री काका कालेलकर, डा० जाफर अली खां असर, डा० यदुवंशी ।

और इस के चेयरमैन हैं गवर्नमेंट आफ इंडिया के ऐजुकेशनल ऐडवाइजर ।

सेठ गोबिन्द दास : बोर्ड में जिन सज्जनों को रखा गया है क्या उन के सम्बन्ध में उन संस्थाओं से कोई सिफारिशें मांगी गयी थीं कि जिन संस्थाओं ने इस विषय में बहुत बड़ा काम किया है ?

مولانا آزاد : نہیں، گورنمنٹ نے خود فور کیا اور فور کر کے یہ بورڈ بنایا ہے۔

[Maulana Azad: No, the Government constituted this Board on their own initiative.]

सरदार ए० एस० सहगल : क्या माननीय मंत्री महोदय यह बताने की कृपा करेंगे कि बोर्ड के जो सदस्य मुकर्रर किये गये हैं वह किस किस विषय के विशेषज्ञ हैं ?

श्री के० डी० मालवीय : मैं ने जिन वैज्ञानिकों का जिक्र किया है उन में से डाक्टर ऐस० ऐस० भटनागर कैमिस्ट्री के विशेषज्ञ हैं, डाक्टर डी० ऐस० कोठारी फिजिक्स के विशेषज्ञ हैं, डा० बेनी प्रसाद बाटनी के विशेषज्ञ हैं . . .

Mr. Deputy-Speaker: I cannot allow all this.

Shri Meghnad Saha: Are there whole-time workers for this work or only honorary workers?

Shri K. D. Malaviya: They are honorary workers.

Several Hon. Members rose—

Mr. Deputy-Speaker: We cannot occupy a whole hour with one question, however important it may be. Next question.

VERIFICATION OF CLAIMS

*1214. Sardar Hukam Singh: (a) Will the Minister of Rehabilitation be pleased to state whether the work of verification of Claims filed by the displaced persons in respect of properties left by them in West Pakistan has been completed?

(b) If so, what is the total value of claims verified so far?

(c) What properties have not been taken into account in this verification?

The Minister of Rehabilitation (Shri A. P. Jain): (a) On the 21st March, 1952 about 1,600 property sheets including 414 relating to Tochi, Kurram and some late migrants remained to be verified.

(b) It is regretted that this information cannot be supplied at present.

(c) (i) Properties belonging to certain kind of Trusts such as religious and charitable Trusts:

(ii) Certain type of rural housing property of those to whom agricultural land has been allotted in India; and

(iii) Open plots in village sites.

Sardar Hukam Singh: Can the hon. Minister give a rough idea of what the property under (c) would be?

Shri A. P. Jain: All those figures are being finally worked out. When the scheme is published all these figures would be available.

Sardar Hukam Singh: What was the total amount of claims that were submitted?

Shri A. P. Jain: I have no figures about the number of claims.

Shri Gidwani: Are the Government aware that hundreds of claims filed within the prescribed date, for which the claimants have receipts with them, are not traceable in the Chief Claims Commissioner's office?

Shri A. P. Jain: No. A few claims could not be traced and duplicates of these claims have been found.

Sardar Hukam Singh: May I know the total amount that has been reduced in the claims on account of this rationalization scheme?

Shri A. P. Jain: We do not work out these figures.

Shri Gidwani: Are Government aware that there are a number of claimants who have not received the copies of orders passed on their claims applications?

Shri A. P. Jain: I am not aware of it but if there are claimants who have not received the copy of the orders, they will have to apply and get a copy.

Shri Gidwani: Are Government aware that both these categories of claimants are being asked to file fresh forms?

Shri A. P. Jain: I said that certain claims which were missing are now being found in the duplicate and perhaps the hon. Member is referring to that.

Sardar Hukam Singh: Is the Government aware that claimants have been trying to get copies of their orders over a period of 9 months and they have not been able to secure those copies?

Shri A. P. Jain: The latest position is that people can get copies. I am not aware whether a particular person applied even before and he did not get it.

CIVIL DEFENCE

*1215. **Shri S. C. Samanta:** Will the Minister of Home Affairs be pleased to state:

(a) whether the technical sub-committee on Civil Defence set up under the Ministry of Home Affairs has submitted its report;

(b) if so, what are the recommendations; and

(c) which of the recommendations have been scrutinised and accepted?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). The Technical Sub-Committee is engaged in preparing paper plans on Civil Defence and the question of submitting reports does not arise.

Shri S. C. Samanta: In the report for 1951-52, it was written that the paper planning is going on. May I

know how far the Committee has proceeded in the matter?

Shri Datar: The Committee has finished the paper plans to a certain extent and a number of manuals and hand-bills are ready.

Shri S. C. Samanta: May I know what is the constitution of this technical sub-committee and its staff?

Shri Datar: I am afraid I can give neither the constitution nor the recommendations of this Sub-Committee from time to time.

DISPLACED PERSONS SENT OUT OF WEST BENGAL

*1216. **Shri B. K. Das:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of East Bengal displaced persons sent during 1952 to States outside West Bengal after their migration to that State;

(b) whether any of them have come back to West Bengal;

(c) what occupations have they generally taken to; and

(d) whether there are any particular schemes in which a good number of them have been or may be absorbed?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 7,806 persons.

(b) Yes, about 1,150 persons.

(c) and (d). Most of them are agriculturists and are being settled on land.

Shri B. K. Das: May I know whether there is any plan for this year also and if so, may I have an idea of the plan about settling persons outside Bengal?

Shri A. P. Jain: We are trying to settle as many persons outside West Bengal as possible, but unfortunately persons do not want to go outside West Bengal, and if they go outside, they desert the camp or without rehabilitation go back to West Bengal. So there cannot be any finality about the schemes but we shall try to settle as many outside West Bengal as possible.

Shri B. K. Das: May I know if any deserters have gone back to their original place of rehabilitation? If so, what is their number?

Shri A. P. Jain: Some deserters have gone back to their original place of rehabilitation. I am sorry I cannot give their number.